

NATIONAL COMPANY LAW APPELLATE TRIBUNAL AT CHENNAI
(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (INS) No. 76 of 2022

(Under Section 32 Read with Section 61 of the Insolvency and Bankruptcy Code, 2016)

(Arising out of the Order dated 29.01.2021 passed in IA (IBC) /21/KOB/2021 in TIBA/03/KOB/2019 passed by the Adjudicating Authority, National Company Law Tribunal, Kochi Bench, Kerala)

In the matter of:

Mr. Sojan George

... Appellant

V

Mr. KumarRajan,

The Resolution Professional of
M/s. Hindustan Newsprint Ltd.
Unit No.104, 1st Floor, SufiyaElite,
18, Cunningham Road,
Near Sigma mall,
Bengaluru – 560 052
& 3 others

...Respondents

Present:

For Appellant : **Ms. Lilly Francis,
Mr. Jerin Asher Sojan, Advocates**

ORDER
(VIRTUAL MODE)

The Learned Counsel Ms. Lilly Francis appearing for the ‘Appellant’ seeks permission from this ‘Tribunal’ to ‘Withdraw’ the instant Company Appeal (AT)(CH)(INS) 76 of 2022. Acceding to her request, the instant Company Appeal (AT)(CH)(INS) 76 of 2022 is ‘**Dismissed as Withdrawn**’. **No costs.**

[Justice M. Venugopal]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

09.03.2022
SE